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ITEM NO.MM-1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9092/2011

(From the judgement and order dated 14/09/2011 in CRLMP No.1935/2009 of
The HIGH COURT OF RAJASTHAN AT JODHPUR)

CHANDRALEKHA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR

Respondent(s)

Date: 05/10/2012 This Petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Dr. Rajeev B. Masodkar, Adv. (Mentioned by)
Mr. S.R. Setia, Adv.

For Respondent(s)

Ms. Pragati Neekhra, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed, put up on November 26, 2012.

|(Neetu Khajuria)

|(Sneh Bala Mehra)

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|Sr.P.A.

|Court Master

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